

ITEM NO.44

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 28310/2019

(Arising out of impugned final judgment and order dated 06-09-2019 in SA No. 64/2013 passed by the High Court Of Judicature At Allahabad)

UPENDRA KUMAR

Petitioner(s)

VERSUS

SANGEETA @ BABLI

Respondent(s)

(I.R.)

Date : 06-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Vikas Singh, Sr. Adv.
Mr. Varun Singh, Adv.
Ms. Deepika Kalia, Adv.
Mr. Limen Raj, Adv.
Mr. Mritunjai Singh, Adv.
Ms. Nishtha Kumar, AOR

For Respondent(s)

Mr. Neeraj K. Sharma, Adv.
Mrs. Priynaka Dixit, Adv.
Mr. Vivek Sharma, AOR
Mr. Ambuj Sarswa, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent submits that the respondent is inclined to explore the possibility of settlement through mediation process.

Learned counsel for the petitioner submits that no fruitful purpose would be served by making reference as such efforts were

made before the court below unsuccessfully.

Considering that we have issued notice for the limited purpose of exploring the possibility of settlement, we hope and trust that the petitioner will participate in the mediation process in right earnest and without any prejudice much less in the backdrop of his past experiences.

To facilitate the parties to arrive at an amicable settlement, we direct the parties and their authorized representatives, to appear before the Coordinator, Supreme Court Mediation Centre on 18.01.2020 at 11.00 a.m.

The Coordinator may appoint an experienced Mediator to facilitate a settlement between the parties.

Awaiting the Mediator's Report, list the matter on 27.01.2020.

Mr. Vivek Sharma, Advocate undertakes that he will file vakalatnama in the course of the day.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)